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Section 3, Sub Section (II)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 08(RE-2010)/2009-2014

New Delhi, The 8th October, 2010

Subject : Import policy of fish body oil.

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 2.1 of the Foreign Trade Policy, 2009-2014, the Central Government hereby makes the following amendments in the Schedule 1 (Imports) of the ITC (HS) Classifications of Export and Import Items :

2. Existing policy (prior to this amendment) as available at page 79 of ITC(HS) Classifications of Export and Import Items is extracted below :

Exim Code	Item description	Policy	Policy conditions
1504 20 10	Fish Body Oil	Prohibited	Not permitted to be imported
1504 20 20	Fish Lipid Oil	Free	Import subject to Licensing Note No. (5) of the Chapter.

3. After amendment the entries would read as below :

Exim Code	Item description	Policy	Policy conditions
1504 20 10	Fish Body Oil (Crude)	Restricted	
1504 20 20	Fish Body Oil (Refined) having following quality	Free	

parameters :			
(i) Free fatty Acids Oleic Acid)	: <0.10% (as		
(ii) Moisture	: <0.5%		
(iii) Peroxide value (PV) equivalent/kg of oil	: <10 milli		
(iv) Eicosapentaenoic Acid EPA + Docosahexaenoic Acid DHA	: 5-15% by weight		
(v) Trans fat	: <0.1%		

4. Import Licensing Note No. (5) at the end of Chapter 15 stands deleted because it has been incorporated in the column 2 above.

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